

deployed 8,000 personnel, including 150 Special Forces, and rescued 38,750 persons. 12 army helicopters were deployed. Army carried out 737 sorties. Besides, 20 civil aircrafts were also utilized in the operations and evacuated approximately 12,000 persons. *There may be overlapping in number of persons rescued by various agencies, as a person could have been rescued by an agency by road then through some other agency through air/vehicles before reaching final destination.* The concerned Ministries of Government of India ensured necessary assistance to the State Government in relief and supplies of essential commodities, communications, restoring road connectivity, medical assistance, restoration of drinking water supply schemes and arranging special coaches for evacuation of people by trains.

Intrusion by Chinese troops

*56. SHRI SUKHENDU SEKHAR ROY: Will the Minister of DEFENCE be pleased to state:

(a) whether Chinese troops intruded into Indian Territory in Leh-Ladakh sector and other areas of Jammu and Kashmir and Arunachal Pradesh during the past six months and if so, the details thereof;

(b) whether the matter was discussed during the recent visit of Indian Defence Minister to China;

(c) whether Chinese troops intruded again into the Indian territory subsequent to Defence Minister's trip to China; and

(d) whether Chinese troops have set up camps inside the Indian territory; if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) There is no commonly delineated Line of Actual Control (LAC) between India and China. Due to differing perceptions of LAC and both sides patrolling upto their respective perceptions, transgressions do occur. Government regularly takes up any violation along the LAC with the Chinese side through established mechanisms including border personnel meetings, flag meetings, Working Mechanism on Consultation and Coordination on India-China Border Affairs and diplomatic channels. PLA

transgression in the past six months is as per established pattern.

During the Raksha Mantri visit to China from 4th to 7th July, 2013, the working of agreements and protocols dealing with the maintenance of peace and tranquility on the India-China border was reviewed.

No camps have been set up by the Chinese troops in the territory under our control.

Norms to issue fire safety certificates in New Delhi area

*57. DR. NAJMA A. HEPTULLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has ascertained the norms to issue fire safety certificates to schools, hotels, restaurants and clubs located in New Delhi area and if so, the details thereof;

(b) whether Government has ever conducted any inquiry to find out that these schools, hotels, restaurants and clubs are following the fire safety precautions and if so, the details thereof; and

(c) whether any action has been taken/being taken by Government against those schools, hotels, restaurants and clubs which are not following the fire safety measures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) All the owners or occupiers or both of Educational Buildings, Assembly buildings (Restaurants and Clubs) and Hotels in New Delhi area, covered under Rule 27 of Delhi Fire Service Rules, 2010, are required to obtain Fire Safety Certificate from Delhi Fire Service.

All the schools/educational buildings in New Delhi having a height more than nine meters or having ground plus two upper stories including mezzanine floor are required to provide fire prevention and fire safety measures as per National Building Code, 2005, Part-IV, "Fire and Life Safety". Further, as directed by Hon'ble Supreme Court of India and circular issued by Directorate of Education under the provisions of Delhi School Educational Act, the buildings which are less than nine meters, are